

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 845 of 2020

IN THE MATTER OF:

Chander Prakash

...Appellant

Versus

**JNC Constructions Pvt. Ltd.
Through RP & Ors.**

...Respondents

Present:

For Appellant : **Mr. Sanchit Garg, Advocate**

For Respondents : **Mr. Aditya Madan and Mr. G.P. Madan, Advocates
for R-1 and Mr. Prabhjit Singh Soni, RP in person
Mr. Aseem Chaturvedi, Mr. Shivank Diddi and Ms.
Wamika Trehan, Advocates for R-2 and R-3
Mr. Yogesh Gupta, Advocate for RA**

ORDER

(Through Virtual Mode)

19.11.2020 Reply-affidavits have not been filed. Two weeks' time is granted to the learned counsel for Respondent No. 1 as also to learned counsel for Respondent Nos. 2 and 3 to file reply-affidavits. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof.

Notice has been duly served upon Respondent No. 4. However, there is no appearance on its behalf. Its appearance is awaited. However, it shall be open to Respondent No. 4 to file reply-affidavit within two weeks and in the event of such filing Appellant may file rejoinder thereto within two weeks thereof.

List the appeal 'for Admission (After Notice)' on **11th January, 2021**.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**